

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

CP No. 213/2016

**IN THE MATTER OF:**

**Hanuman Buildwell Pvt. Ltd.**

.... **APPLICANT / PETITIONER**

**SECTION:**

**Under Section 391(2) & 394 of the Companies Act**

**Order delivered on 02.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR  
HON'BLE PRESIDENT**

**Sh. R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Petitioner(s):-		Mr. Mohinder Kumar Gupta, Advocate
For the ROC, Delhi	:	Mr. Manish Raj, Company Prosecutor
For the OL, Delhi	:	Mr. Ajeyo Sharma for Mr. Amish Tandon, Standing Counsel
For the Income Tax Deptt.	:	Ms. Lakshmi Gurung, Standing Counsel

**ORDER**

Ms. Lakshmi Gurung, learned Standing Counsel for Income Tax Department has requested for one last opportunity to file reply of the Department. Request is accepted. Let reply be now filed within two weeks with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List for arguments on 9<sup>th</sup> March, 2018.

Sdl —

**(M. M. KUMAR)  
PRESIDENT**

Sdl —

**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**